

**POLICY SCHEDULE**

Policy Number	Plan Name & UIN No
	Edelweiss Tokio Life – Wealth Accumulation (Accelerated Cover) (UIN NO: 147L003V02)

Name of the Policyholder	Date of Birth	Age	Gender

Address

Name of the Life Insured	Date of Birth	Age	Age Admitted
			Yes

Name of the Nominee	Name of the Appointee (in case nominee is a minor)

Policy Details	
Risk Commencement Date	
Policy Term	
Premium Payment Term	
Policy Maturity Date	
Premium Frequency	
Modal Premium	Rs.
Annualized Premium	Rs.
Premium Due Date	
Last Premium Due Date	

**Fund Details:**

Fund Name	Allocation%	NAV	Number of Units	Fund Value (in Rs.)

**BENEFIT INFORMATION**

Base Sum Assured: Rs.

Consolidated Stamp duty paid: Rs.<< POL-STMP-DUTY-AMT>>/- paid by Pay order, vide Mudrank receipt no: \_\_\_\_\_  
dated \_\_\_\_\_

For and on behalf of “**Edelweiss Tokio Life Insurance Company Ltd**”

Authorised Signatory

We request you to go through the Policy in detail and check for the accuracy of information provided in the Policy and return the Policy document to Us for correcting the discrepancies, if any.

SAMPLE

**Edelweiss Tokio Life Insurance Company Limited**  
**Edelweiss House, Off C. S. T. Road, Kalina, Mumbai – 400 098**

**Edelweiss Tokio Life – Wealth Accumulation (Accelerated Cover)**  
**(Non-Participating Unit Linked Insurance Plan)**  
**UIN No: 147L003V02**

**IN THIS POLICY, THE INVESTMENT RISK IN THE INVESTMENT PORTFOLIO IS BORNE BY YOU**

Edelweiss Tokio Life Insurance Company Limited has received a Proposal, Declaration along with Statements and the first premium from You. Both You and the Company have accepted that the said Proposal, Declaration along with Statements, reports or other documents are the basis of this contract of insurance and in consideration of and subject to receipt of due premiums as stated in the Policy Schedule, we have entered into this Policy with You which is the legal contract between You and the Company and is subject to the Terms & Conditions stated below.

**Fundamental Features of the Policy:** The fundamental features of the Policy are described briefly below for Your information and reference only. For the complete details on each of these features, please refer to the Clauses referenced alongside.

<b>Fundamental Features of the Policy</b>	<b>Clause No</b>
Death Benefit: The benefit payable on the Insured's death.	1) a)
Maturity Benefit: The benefit payable on the Insured's survival on the Maturity Date.	1) b)
Guaranteed Additions: The benefit We add under the Policy at specified intervals, if the Policy continues to be in force.	1) c)
Surrender Benefit: The conditions under which You may surrender the Policy and the benefits payable on surrender.	1) d)
Partial Withdrawal Benefit: The conditions under which You may partially withdraw from the Fund Value and limitations on the amounts You may withdraw.	1) e)
Change in the Sum Assured: The conditions under which You may change the Sum Assured and the limitations on such changes.	1) f)
Top-up Premium: The conditions and procedure under which You may make additional premium payments under the Policy.	2) a)
Switching: The conditions and procedure under which You may switch Units between Funds.	2) b)
Premium Re-direction: The conditions and procedure under which You may change the Allocation Proportion between the Funds.	2) c)

Loan under the Policy: No loan is available under the Policy.	2) d)
Settlement Option: The procedure for receiving the Maturity Benefit in instalments.	2) e)
Change in Premium Payment Term.	2) f)
Payment of Premium & Discontinuance of Premium Payment: Provisions relating to when and how Base Premium must be paid and the conditions and procedure that will apply if Base Premium is not paid on time.	3)
Fund & Unit Provisions: Provisions relating to the Funds available under the Policy and the operation of those Funds.	4)
General Conditions: The general terms and conditions governing the Policy.	5)
Definitions: Important terms used under the Policy and the meanings ascribed to each.	6)

## Terms & Conditions

### 1) BENEFITS

#### a) **Death Benefit:**

	Options	Amount Payable
(i)	If the Insured dies before the Maturity Date and while the Policy is in force then, We will pay:	<p>The highest of:</p> <p>(1) The Fund Value (including top-up fund value) as on the date of intimation of the claim to Us</p> <p style="text-align: center;">OR</p> <p>(2) The Sum Assured (including top-up sum assured) less an amount equal to all partial withdrawals (if any) in the 24 calendar months immediately preceding the Insured's death OR all partial withdrawals made from Age 58 yrs onwards if the Insured has attained the Age of 60 yrs or more at the time of death.;</p> <p style="text-align: center;">OR</p> <p>(3) 105% of the total Premiums (including top-up premiums) received till date of the Insured's death.</p>
(ii)	If the Insured (whether sane or not) commits suicide within one year from the Date of Inception of the Policy or from the date of revival of the Policy, then:	<p>All benefits under the Policy shall cease and the Policy shall be declared void and We will pay:</p> <p>The Fund Value on the date of death.</p>
<p>If the Insured (whether sane or not) commits suicide within one year from the effective date of increase in the Sum Assured (including increase in the Sum Assured due to payment of Top-up Premiums) the amount of increase shall not be considered in the calculation of the Death Benefit payable in accordance with Clause 1) a) i).</p>		
(iii)	On death of the proposer named in the	No benefit under the Policy would become payable.

	Schedule when the Insured is minor:	<p>The Insured's legal guardian/appointee may continue with the Policy and on intimation of the same, We will issue an endorsement to the Schedule.</p> <p>In case of non payment of Base Premium due, the Policy will be deemed to be discontinued in accordance with the applicable provisions in Clause 3) c) and d).</p>
(iv)	Death Benefit payable if Base Premiums are discontinued	
	<p>a. If the payment of Base Premium is discontinued at any time during the first 5 Policy Years and:</p> <ol style="list-style-type: none"> <li>1. If the Insured's death occurs after discontinuance of Base Premium but before the expiry of the notice period and You have not given notice of choosing any option as specified in Clause 3) c), We will pay:</li> <li>2. If You have not given Us notice of choosing the option either to revive the Policy within the period of two years (or) complete withdrawal from the Policy without any risk cover, till the expiry of notice period, We will pay:</li> <li>3. If You have given Us notice of choosing the option either to revive the policy within the period of two years (or) complete withdrawal from the Policy without any risk cover before the expiry of the notice period under Clause 3) c), We will pay:</li> </ol>	<ol style="list-style-type: none"> <li>1. The death benefit as per Clause 1) a) i)</li> <li>2. On the Insured's death before the commencement of the 6<sup>th</sup> Policy Year: Fund Value at the time of expiry of notice period <b>Less</b> Relevant discontinuance charges* credited to the Discontinued Policy Fund <b>Plus</b> Investment income accumulated on the fund after deduction of fund management charges<sup>#</sup> till the date of intimation subject to minimum interest rate as suggested by IRDA from time to time</li> <li>3. On the Insured's death before the commencement of the 6<sup>th</sup> Policy Year: Fund Value at the time of receipt of intimation <b>Less</b> Relevant discontinuance charges* credited to the Discontinued Policy Fund <b>Plus</b> Investment income accumulated on the fund after deduction of fund management charges<sup>#</sup> till the date of intimation subject to minimum interest rate as suggested by IRDA from time to time</li> </ol> <p>*Charges as specified in the Table of charges. #Fund Management Charge of 0.5% will be recovered from the discontinuance fund</p>
	<p>b. If the payment of Base Premium is discontinued after the completion of the first 5 Policy Years, and:</p> <ol style="list-style-type: none"> <li>1. If the Insured's death occurs after</li> </ol>	<ol style="list-style-type: none"> <li>1. The death benefit as per Clause 1) a) i)</li> </ol>

<p>discontinuance of Base Premium but before the expiry of the notice period and You have not given notice of choosing any option as specified in Clause 3) d), We will pay:</p> <p>2. If the Insured's death occurs after discontinuance of the Policy and the policyholder has given the notice of choosing the option to convert the policy into paid-up policy, We will pay:</p> <p>3. If the Insured's death occurs after discontinuance of the Policy and the policyholder has given the notice of choosing the option to revive the policy within a period of two years, We will pay:</p>	<p>2. The highest of: The Fund Value (including top-up fund value) as on the date of intimation of the claim to Us  OR The Paid-up Sum Assured (including top-up sum assured) less an amount equal to all partial withdrawals (if any) in the 24 calendar months immediately preceding the Insured's death OR all partial withdrawals made from Age 58 yrs onwards if the Insured has attained the Age of 60 yrs or more at the time of death.</p> <p>3. On the Insured's death before the end of revival period: Fund Value at the time of receipt of intimation <b>Plus</b> Investment income accumulated on the fund after deduction of fund management charges<sup>#</sup> till the date of intimation subject to minimum interest rate as suggested by IRDA from time to time</p> <p><sup>#</sup>Fund Management Charge of 0.5% will be recovered from the discontinuance fund</p>
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**b) Maturity Benefit:**

	When payable	Amount payable
(i)	If the Insured is alive on the Maturity Date and the Policy is in force We will pay:	Either the Fund Value (including top-up fund value) in lump sum or if opted for Settlement option, the payment would become payable in accordance to clause 2) e)
(ii)	If the Insured is alive on the Maturity Date and the Policy has acquired Paid-Up status, We will pay:	Fund Value (including top-up fund value)

**c) Guaranteed Additions:**

We will add an amount equal to the Guaranteed Addition specified in the table below into the Funds in the Allocation Proportion. The Guaranteed Addition will be added on the Guaranteed Addition due dates specified in the table below, if:

(i) The Policy is in force; and

(ii) We have received all Base Premiums due in full before the due date of that Guaranteed Addition.

If any partial withdrawals have been made under the Policy, then reduced pro-rata Guaranteed Additions would become payable.

For e.g. For a policy with annualized premium of Rs. 30,000 and premium paying term of 10 years, the Guaranteed Addition in 8<sup>th</sup> policy year is Rs. 600. In case of a partial withdrawal of 10% of Fund Value before the Guaranteed Additions, the Guaranteed Addition will reduce by 10% and Rs. 540 will be added to the Fund Value.

Policy Year End	Guaranteed Addition payable as a % of the Annualized Premium (AP)					
	For AP < Rs.150,000		For AP ≥ Rs.150,000 & < Rs.1,000,000		For AP ≥ Rs.1,000,000	
	For PPT of 5 years	For all other PPTs	For PPT of 5 years	For all other PPTs	For PPT of 5 years	For all other PPTs
8-9	-	2%	-	2%	-	2%
10-13	4%	4%	4%	4%	3%	3%
14	6%	6%	4%	4%	3%	3%
15+	2%	2%	2%	2%	2%	2%

**Non-negative claw-back Addition**

From 5<sup>th</sup> policy anniversary onwards, the policy will be eligible for non-negative claw-back addition at the time of exit if the reduction in yield at the time of exit is greater than the maximum reduction in yield allowed at that time. The extent of claw-back addition will depend on the actual gross yield of the chosen fund achieved at the time of exit for each policy respectively.

**d) Surrender Benefit:**

Procedure for surrender/complete withdrawal of the Policy	Amount payable
You may surrender the Policy only after the completion of first 5 Policy Years by giving Us a written request. We will terminate the Policy and all the benefits under the Policy will cease to apply. We will pay:	The Fund Value as on date of surrender.
On surrendering the Policy no further premiums are due and all rights and benefits under the Policy would cease.	

**e) Partial Withdrawal Benefit:**

	Procedure for making partial withdrawals	Amount payable
(i)	You may make a partial withdrawal from the Fund Value from the commencement of the 6 <sup>th</sup> Policy Year; by giving Us a written request.  We will allow the request for partial withdrawal if :  (a) The Insured is above Age 18 years on the date of the request; and  (b) The proposed partial withdrawal amount is not less than Rs. 5,000 (in multiples of Rs. 1,000); and  (c) The proposed partial withdrawal amount is not more than the amount equal to the Fund Value in excess of 105% of total	Partial Withdrawal amount requested less Partial Withdrawal charges, if any.

	premiums (including top-up premium) paid till the time of partial withdrawal.
After the payment of the Partial Withdrawal amount, the Policy will continue, unless the partial withdrawal will result in the Fund Value being insufficient to recover the applicable Charges in which case the Policy will immediately and automatically terminate and We will pay You the remaining Fund Value.	
(ii)	A partial withdrawal will first be made from the Top-up Fund Value which have been in existence for at least 5 Policy Years. If the qualifying Top-up fund value is less than the proposed partial withdrawal amount, the balance amount will be made from the Base Premium Fund Value.
(iii)	<p><u>Charges for partial withdrawal:</u></p> <p>(a) The first 2 partial withdrawals in a Policy Year will be free of charges.</p> <p>(b) For all subsequent partial withdrawals in that Policy Year, the Partial Withdrawal Charges specified in the Table of Charges will be applied. The Charges will be recovered by deducting the same from the partial withdrawal amount.</p> <p>(c) We will not carry forward any unused free partial withdrawals from any Policy Year.</p>
(iv)	If a partial withdrawal is made in accordance with this Clause, then the amount of any subsequent Guaranteed Additions applicable will be reduced pro-rata to the extent of the partial withdrawal made till the date of Guaranteed Addition.

f) **Change in the Sum Assured**

	<b>Procedure for changing the Sum Assured:</b>	
(i)	<p>You may increase or decrease the Sum Assured at any policy anniversary date starting from the 6<sup>th</sup> Policy Year; and by giving Us written notice at least 2 months in advance from the policy anniversary date from which You wish the change to be applied.</p> <p><u>The Sum Assured will be altered subject to:</u></p> <p>(a) The Policy being in force;</p> <p>(b) The Sum Assured shall not be altered more than 3 times during the Policy Term;</p> <p>(c) The proposed Sum Assured shall not be less than the minimum or more than the maximum Sum Assured applicable under the plan;</p> <p>(d) The Mortality Charges specified in the Table of Charges will be deducted as per the new sum at risk</p> <p>(e) Our acceptance of the proposed change to the Sum Assured subject to We issuing a written endorsement to the Schedule.</p>	
	<b>Increase in Sum Assured (SA)</b>	<b>Decrease in Sum Assured (SA)</b>
	(a) You may opt to increase the Sum Assured only before the Insured has attained Age 50 years.	(a) Decrease in the Sum Assured will not result in a decrease to the Base Premium.



<p>(b) We may require the Insured to undergo medical examination/tests (at Your sole cost and expense) before We allow the proposed increase in the Sum Assured.</p> <p>(c) Underwriting would be done as per the prevailing underwriting norms.</p> <p>(d) Increase in the Sum Assured will not result in an increase to the Base Premium, however mortality charges pertaining to new Sum Assured will be deducted</p> <p>(e) The increase to the Sum Assured will only be permitted if You have not already opted to reduce the Sum Assured.</p>	<p>(b) On decrease of Sum Assured You do not have the option to increase the same in future.</p> <p>(c) Rider benefits, if any, will be automatically adjusted to stay below or reduced equal to base sum assured.</p>
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**2) OPTIONS**

**a) Top-up Premium:**

<b>Top-up Premium is allowed:</b>
<p>(a) Any time during the policy term and before the commencement of the last five Policy Years prior to the Maturity Date;</p> <p>(b) We will accept the Top-up Premium only if all due instalments of Base Premium have been received in full and the Top-up Premium amount is not less than Rs. 5,000;</p> <p>(c) There is a lock-in period of five years for each Top-up Premium from the date of payment of that Top-up Premium for the purpose of partial withdrawals;</p> <p>(d) At any point of time, total Top-up Premiums paid shall not exceed the total Base Premiums paid at that point of time; and</p> <p>(e) Every Top-up premium will result an additional sum assured based on age at the time of payment of Top-up premium which will be over and above the base sum assured under the policy.</p>

**b) Switching:**

<b>Procedure for switching:</b>
<p>(i) You may switch Units between the Funds:</p> <p>(a) while the Policy is in force;</p> <p>(b) by giving Us a written request for the switch ; and</p> <p>(c) if the proposed amount to be switched is not less than Rs. 5,000</p>
<b>Charges for switching:</b>

(ii)	<p>(a) 4 switches in a Policy Year will be free of any charges.</p> <p>(b) For all subsequent switches in that Policy Year, the Switching Charges specified in the Table of Charges will be applied. The Switching Charges will be recovered by deducting the same from the amount to be switched.</p> <p>(c) We will not carry forward any unused free switches from any Policy Year.</p> <p>(d) No restrictions on the number of switches during a particular policy year or during entire policy term.</p>
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c) **Premium Re-direction**

	<b>Procedure for Premium Redirection i.e changing the Allocation Proportion for future premiums</b>
(i)	You may change the Allocation Proportion while the Policy is in force. We will allow the change in Allocation Proportion on future premiums.
	<b>Conditions for changing the Allocation Proportion:</b>
(ii)	<p>(a) The Allocation Proportion may be changed only twice in any Policy Year free of any charges.</p> <p>(b) For all subsequent changes to the Allocation Proportion in that Policy Year, the Premium Re-direction Charges specified in the Table of Charges will be applied.</p> <p>(c) The premium redirection will apply only to future Base Premium and Top-up Premiums but will not affect the existing Units.</p> <p>(d) The option can be opted by You giving notice in writing to Us at least two weeks prior to the due date of the Base Premium/receipt of the Top-up Premium.</p> <p>(e) By default, new allocation percentage will be applicable to all future premiums and Top Up premiums.</p>

d) **Loan under the Policy:**

Loans are not allowed under the policy.

e) **Settlement Option**

- i) You may opt to exercise the Settlement Option by giving Us written notice at least 2 months prior to the Maturity Date which specifies which of the following terms You wish to apply.

Term for which the Settlement Option will apply (in years)	Proportion of the Fund Value available at the time of each payment i.e at the beginning of each payment year				
	Payment Year				
	1	2	3	4	5
2	1/2	1	-	-	
3	1/3	1/2	1	-	-
4	1/4	1/3	1/2	1	-
5	1/5	1/4	1/3	1/2	1

<b>Conditions applicable when the Settlement Option is in effect:</b>	
(i)	<u>Payment of the Maturity Benefit under the Settlement Option:</u> If You exercise the Settlement Option in accordance with this Clause, then We will pay You the Fund Value at the Maturity Date in regular instalments in the amounts and for the term specified.
(ii)	<u>Termination of the Settlement Option:</u> You may terminate the Settlement Option at any point in time and we would pay the Balance Fund Value to You in a lump sum without any charges.
(iii)	<u>Death when the Settlement Option is in force:</u> If You die before all instalments payable under the Settlement Option have been paid, then We will pay the balance Fund Value to Your Nominee/legal heir, as on the date of intimation of Your death.
(iv)	<u>Charges:</u> Only the Fund Management Charges will be deducted when the Settlement Option is in force. No other Charges will be deducted during this period.
(v)	<u>Partial withdrawals:</u> No partial withdrawals will be allowed during this period.
(vi)	<u>Switch:</u> No switches will be allowed during this period.
(vii)	<u>Redemption of Units:</u> Redemption of Units from each Fund will be based on the percentage of that Fund to the total Fund Value as on the date of payment.
(viii)	<u>Investment Risk:</u> You agree that the investment risk during this period shall be borne entirely by You.

f) **Change in Premium Payment Term**

<b>Conditions for change in Premium Payment Term:</b>	
You may change the Premium Payment Term at any time before the expiry of the present Premium Payment Term provided all due premiums are paid, while the Policy is in force and subject to the Premium Payment Terms being available under this plan.	

3) **PAYMENT OF PREMIUM & DISCONTINUANCE OF PREMIUM PAYMENT**

a)	<b>Payment of Base Premium:</b>
	You shall pay Base Premium for the Premium Payment Term. The amount of Base Premium payable, the frequency at which it must be paid and the due dates for each installment of Base Premium are stated in the Schedule.
b)	<b>Grace Period:</b>
	If We do not receive the Base Premium in full by the due date, then: <ul style="list-style-type: none"> <li>(i) We will allow a Grace Period during which You must pay the Base Premiums due in full.</li> <li>(ii) The benefits under the Policy will continue to apply and all applicable Charges shall continue to be deducted.</li> </ul>

c)	<b>Discontinuance during the first five policy years:</b>
	<p>a) If We do not receive the Base Premiums due in full by the end of the Grace Period, then within 15 days from the expiry of the Grace Period, We will send You written notice requesting You to choose any one of the following options:</p> <p>(i) Revive the Policy within the period of two years;</p> <p>(ii) Completely withdraw from the Policy without any risk cover.</p> <p>b) You shall give Us written notice intimating the option chosen by You within 30 days of receipt of Our notice, during which period, the Policy will be deemed to be in-force and the benefits under the Policy will continue to apply subject to deduction of all applicable Charges.</p> <p>If You give Us written notice of choosing the option either 'to revive the policy within a period of two years' (or) 'to withdraw from the Policy without any risk cover' (or) if We do not receive any notice from You till the expiry of 30 days from receipt of Our notice, the Policy shall be discontinued on the date of receipt of notice by Us or on the expiry of 30 days, whichever is earlier, and the fund value as on the date of discontinuance less discontinuance charges shall be transferred to Discontinued Policy Fund, and the insurance cover will cease. You have two years from the discontinuance date to revive the Policy. The Discontinued Policy Fund will be credited with a minimum interest rate* per annum as suggested by IRDA from time to time and the proceeds from this account will be payable to you on the date corresponding to your fifth policy anniversary in case of complete withdrawal or in case of non receipt of any notice by Us. In case of choosing the option to revive the policy, the proceeds from Discontinued Policy Fund will be payable to you on the date corresponding to your fifth policy anniversary or end of two year revival period whichever is later. In the unfortunate event of death of the Insured while the policy is not yet revived, We will pay the proceeds immediately and terminate the policy.</p>
d)	<b>Discontinuance after first five policy years</b>
	<p>a) If We do not receive the Base Premiums due in full by the end of the Grace Period, then within 15 days from the expiry of the Grace Period, We will send You written notice requesting You to choose any one of the following options:</p> <p>(i) Revive the Policy within the period of two years;</p> <p>(ii) Completely withdraw from the Policy without any risk cover;</p> <p>(iii) Convert the Policy into Paid Up Policy.</p> <p>b) You shall give Us written notice intimating the option chosen by You within 30 days of receipt of Our notice, during which period, the Policy will be deemed to be in-force and the benefits under the Policy will continue to apply subject to deduction of all applicable Charges.</p> <p>If You give Us written notice of choosing the option 'to withdraw from the Policy without any risk cover' or if We do not receive any notice from You till the expiry of 30 days from receipt of Our notice, the Policy shall be terminated on the date of receipt of notice by Us or on the expiry of 30 days, whichever is earlier, and the fund value as on the date of termination shall be paid immediately to You.</p>

	<p>If You give Us written notice of choosing the option 'to revive the Policy within a period of two years', within the period of 30 days from receipt of Our notice, the Policy shall be discontinued and the fund value as on the date of discontinuance less discontinuance charges shall be transferred to Discontinued Policy Fund, and the insurance cover will cease. You have two years from the discontinuance date to revive the Policy. The Discontinued Policy Fund will be credited with a minimum interest rate* per annum as suggested by IRDA from time to time and the proceeds from this will be payable to you at the end of two year revival period. In the unfortunate event of death of the Insured while the policy is not yet revived, We will pay the proceeds immediately and terminate the policy.</p> <p>If You give Us written notice of choosing the option 'to convert the Policy into Paid- Up Policy', the policy will continue with the reduced paid up benefits.</p> <p>*Currently the minimum interest rate applicable to the discontinued fund is 4% per annum.</p>
e)	<b>Revival of the Policy:</b>
	<p>If You give Us written notice exercising the option to revive the Policy, then You understand and agree that:</p> <p>(i) You will provide Us with all information and documentation that We request.</p> <p>(ii) Revival of the Policy is subject to Our underwriting requirements &amp; decision. The revival shall not be effective until We issue a written endorsement to the Schedule.</p> <p>(iii) You will pay all the due outstanding Premiums in full.</p> <p>On exercising the option to revive the Policy, the policy will be brought back into force and we would:</p> <p>a) Collect all due and unpaid premiums without charging any interest or fee.</p> <p>b) The Discontinued Policy Fund will be credited with a minimum interest rate* per annum as suggested by IRDA from time to time, and will be transferred to the chosen fund(s).</p> <p>c) Levy policy administration charge and premium allocation charge as applicable during the discontinuance period. No other charges shall be levied.</p> <p>d) Will add back the discontinuance charges deducted at the time of discontinuance of the policy.</p>

**FORECLOSURE OF POLICY:**

If, the Fund Value becomes insufficient to deduct all applicable Charges under the Policy after five (5) Policy Years, then the Policy will be automatically foreclosed and the Fund Value as on date of such foreclosure will be paid immediately to You.

**4) FUND & UNIT PROVISIONS**

a)	<b>Funds available:</b>
The Funds available under this Policy for You to invest in are listed in the Table of Funds. The	

description of these Funds and the objectives of each is also listed in the Table of Funds.	
You understand and agree that the underlying assets relating to the Funds shall remain Our absolute beneficial ownership.	
b)	<b>Premium Allocation:</b>
The Base Premium received, after deduction of the Premium Allocation Charges, will be allocated to the Funds in the Allocation Proportion.	
c)	<b>What are Units:</b>
Units are a proportionate part of the Fund which are created within the Fund and referenced to the underlying assets.	
d)	<b>Determination of the Unit Price:</b>
<p>The Unit Price of each Fund shall be computed as set out below or by any other method as may be prescribed by the Regulator:</p> <p>[Market Value of investment held by the fund plus Value of Current Assets less (Value of Current Liabilities and provisions, if any)]          Divided by,          Number of units existing under the Fund at valuation date, before any new units are created or redeemed</p>	
e)	<b>Conditions for Unit encashment:</b>
<b>Timing of payment/request for payment:</b>	<b>Applicable NAV</b>
First Premium amount	Later of, date when the premium is credited AND date of underwriting acceptance
Base Premium or Top-up Premium received by Us by local cheque, cash or demand draft payable at par where the premium is received before 3:00 pm on a working day	Closing NAV of the date of receipt of premiums OR the due date of that installment of premium whichever is later
Base Premium or Top-up Premium received by Us by local cheque, cash or demand draft payable at par where the premium is received after 3:00 pm on a working day	Closing NAV of the next working day OR the due date of that installment of premium whichever is later
Base Premium or Top-up Premium received by Us by outstation cheque or demand draft	Closing NAV of the date on which payment is realized OR the due date of that installment of premium whichever is later
Payment of the death benefit	The closing NAV of the date on which the claim is intimated.
Payment of the maturity benefit	The closing NAV of the Maturity Date.

All requests for partial withdrawal, switching or surrender/discontinuance of the Policy, received before 3:00 pm on a working day	The closing NAV of the date of receipt of the request.
All requests for partial withdrawal, switching or surrender/discontinuance of the Policy, received after 3:00 pm on a working day	The closing NAV of the next working date.
Free-look cancellation request received before 3:00 pm on a working day	The closing NAV of the date of receipt of the request.
Free-look cancellation request received after 3:00 pm on a working day	The closing NAV of the next working date.
f)	<b>Exceptional circumstances:</b>
<p>In exceptional circumstances, such as the following, We may defer the calculation of the NAV for upto 7 days:</p> <ul style="list-style-type: none"> <li>i. When one or more recognized stock exchanges where stocks, debts, etc. are routinely traded which provides a basis for valuation of a substantial portion of assets of the fund are closed down otherwise than on ordinary holidays.</li> <li>ii. When, as a result of political, economic and monetary or other circumstances beyond Our control, the disposal of assets of the fund is not possible, profitable or practical.</li> <li>iii. Those periods of extreme volatility of the markets.</li> <li>iv. When there are natural calamities, strikes, wars, civil unrest, riots and “bandhs” or any other circumstances that affect Our normal functioning.</li> <li>v. If so directed by the IRDA.</li> </ul> <p>In exceptional circumstances/unusual market conditions and in the interest of the policyholders, We may limit the total number of Units withdrawn on any day to 5% of the total number of Units outstanding in the Funds.</p>	
g)	<b>Unit statement:</b>
<p>A Unit statement with the total number of Units under each of the Funds chosen by the Insured and the respective NAV showing the performance of the Fund will be issued to You on each Policy Anniversary and also when a transaction is effected by You.</p>	

## 5) GENERAL CONDITIONS

a)	<b>Free Look Period:</b>
	<p>You may return the Policy document to Us within 15 days* of receipt of the Policy document if You disagree with any of the terms and conditions by giving Us written reasons for Your objection. We will refund the following amount:</p> <p style="text-align: center;">Fund Value at the date of cancellation</p> <p><b>plus</b> (non allocated premium plus charges levied by cancellation of units)</p>

	<p><b>minus</b> (Stamp duty + medical expenses, if any + proportionate risk premium for the period on cover)</p> <p>*A free look period of 30 days will be offered for policies sold through distance marketing (where distance marketing means sale of insurance products through any means of communication other than in person).</p>
<b>b)</b>	<b>Claim procedure:</b>
	<p>We shall be given written notice of the Insured's death and, shall be provided with the following documents for Us to assess the claim:</p> <p>(i) Our claim form which must be duly completed;  (ii) The original or a attested copy of the death certificate;  (iii) The original Policy document;  (iv) Documents to establish right of the claimant in the absence of valid nomination  iv) Any other information or documentation that We request.</p> <p>You are requested to send intimation of the claim to any of Our branch offices or to Our Registered office mentioned below.</p> <p>Claims Officer  Edelweiss Tokio Life Insurance Company Ltd.  Edelweiss House, Off. C. S. T. Road,  Kalina, Mumbai – 400 098  Email Id: <a href="mailto:claims@edelweisstokio.in">claims@edelweisstokio.in</a>  Phone no: 1800 2121 212</p>
<b>c)</b>	<b>Nomination as per section 39 of the Insurance Act 1938:</b>
	<p>Where the policyholder is also the Insured, You may at any time during the Policy Term nominate a Nominee to receive the Death Benefit under the Policy in the event of the Insured's death. Where the Nominee is a minor shall also appoint any person as Appointee to receive the money during the minority of the Nominee. We will not recognize a nomination or change in nomination until we receive Your notice in writing in the prescribed format and it will be effective only upon registering by Us. We do not accept any responsibility or express any opinion as to the validity or legality of a nomination, when recording a nomination. These nomination provisions shall not apply to any policy of life insurance to which section 6 of the Married Women's Property Act, 1874 (3 of 1874) applies or has at any time applied.</p>
<b>d)</b>	<b>Assignment as per section 38 of the Insurance Act 1938:</b>
	<p>You may assign the Policy to any Party by an endorsement upon the Policy document itself or by a separate instrument signed by the assignor specifically stating the fact of assignment and duly attested. Such assignment shall be effective as against the Company from and upon the service of written notice upon the Company and the Company recording the assignment in its records. Only the entire Policy can be assigned. An assignment will automatically cancel all nominations and the assignee would be sole owner of the Policy and the assignor would cease to have any rights under the Policy in all cases except assignment in our favor. We do not accept any responsibility or express any opinion as to the validity or legality of an assignment, when recording an assignment. Assignment will not be permitted when the Policy is issued under the Married Women's Property Act, 1874.</p>
<b>e)</b>	<b>Fraud/Breach of Good Faith</b>
	<p>(i) If You or anyone acting on Your behalf makes, fraudulent, misleading or dishonest representation in any respect, then this Policy shall be cancelled and Surrender Value if any, shall be payable (subject to Section 45 of the Insurance Act).</p> <p>(ii) <u>Mis-statement of Age</u>  If the date of birth of the Insured has been misstated, any amount payable shall be</p>



	<p>increased or decreased to the amount that would have been provided, as determined by Us, given the correct age.</p> <p>If at the correct age, the Insured was not insurable under this Policy according to our requirements, We reserve the right to terminate the Policy and Surrender Value if any shall be payable (subject to Section 45 of the Insurance Act).</p> <p>(iii) <b>Section 41 of the Insurance Act, 1938:</b>  No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables or the insurer:</p> <p>Any person making default in complying with the provisions of this section shall be punishable with fine which may extend to Rs. Five hundred rupees.</p> <p>(iv) <b>Section 45 of the Insurance Act 1938:</b>  No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected be called in question by an insurer on the ground that statement made in the proposal or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policyholder and that the policyholder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose:</p> <p>Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life insured was incorrectly stated in the proposal.</p>
<b>f)</b>	<b>Currency, Governing Law &amp; Jurisdiction</b>
	<p>The Premiums and benefits payable under the Policy shall be payable in India and in Indian Rupees.</p> <p>The Policy and any disputes or differences arising under or in relation to the Policy shall be construed in accordance with Indian law and by the Indian courts.</p>
<b>g)</b>	<b>Taxation</b>
	<p>The tax benefits under this policy would be as per the prevailing Income Tax laws in India and any amendment(s) made thereto from time to time.</p> <p>We reserve the right to recover from Policyholder all levies including but not limited to Service Tax levied by the authorities on insurance transactions from time to time.</p>
<b>h)</b>	<b>Duplicate Policy Document</b>
	<p>If You lose or misplace the Policy document then You may request Us to issue You a duplicate Policy Document by giving Us written notice and making payment of fee specified in the Table of Charges in advance.</p>

	On issue of the duplicate Policy document, the original shall automatically cease to have any legal effect and You agree to indemnify and hold Us harmless from and against any and all claims, demands, costs, expenses, awards or judgments arising from or in connection with the original Policy document or the issue of the duplicate Policy document.
<b>i)</b>	<b>Notices</b>
	(i) All notices meant for Us shall be given to Us at Our address specified in the Schedule or at any of Our branch offices.  (ii) All notices meant for You will be sent to Your address specified in the Schedule. If You do not notify Us of any changes to Your address, then notices or correspondence sent by Us to the last recorded address shall be valid and legally effective.
<b>j)</b>	<b>Entire Contract</b>
	(i) The Policy comprises the entire contract of insurance between You and Us. We shall not be bound or be deemed to be bound by any alterations or changes, unless such changes are made by Us in writing by an endorsement to the Schedule.  (ii) Notwithstanding anything contained in this Policy Document, the provisions herein shall stand altered or superseded to such extent and in such manner as may be required by any change in applicable law including but not limited to any regulations made or circulars / guidelines issued by IRDA.

## 6) DEFINITIONS

Defined Term	Meaning
<b>Age:</b>	age of the insured at last birthday.
<b>Allocation Proportion:</b>	the proportion specified in the Schedule in which premiums received under the Policy will be allocated into the Funds.
<b>Annualized Premium:</b>	the Base Premium payable for the Policy Year.
<b>Appointee:</b>	the person named in the Schedule who will accept and hold in trust all amounts payable under the Policy on behalf of the Nominee if the Nominee is less than Age 18 years on the date of payment.
<b>Charges:</b>	the charges listed in the Table of Charges which are applicable under the Policy.
<b>Discontinued Policy Fund:</b>	a segregated fund which is constituted by the fund value of all discontinued policies.
<b>Funds:</b>	Our investment funds which are established and managed by Us.
<b>Fund Value:</b>	the total value of the units in a segregated fund i.e. total number of Units held in the unit account multiplied by their respective NAV.
<b>Grace Period:</b>	a period of 15 days from the due date of premium specified in the Schedule if the Premium is payable on a monthly basis and a period of 30 days from the due date of premium specified in the Schedule for all

	other frequencies for payment of Premium, during which the Policy is in-force.
<b>Insured:</b>	the person named in the Schedule whose life is insured under this Policy.
<b>In Force:</b>	The Policy is In Force when all the due Premium payments have been received in full by Us.
<b>IRDA:</b>	Insurance Regulatory and Development Authority.
<b>Maturity Date:</b>	the date specified in the Schedule on which the Policy matures.
<b>Minimum Interest Rate:</b>	the minimum rate of interest of 4% p.a. (or such other minimum rate of interest specified by IRDA from time to time) that will be granted by Us on any amount credited to the Discontinued Policy Fund.
<b>Net Asset Value:</b>	the price per unit of the segregated fund.
<b>Nominee:</b>	the person specified in the Schedule nominated in accordance with the Insurance Act, 1938.
<b>Paid-up Sum Assured:</b>	Sum Assured multiplied by the total number of premiums paid to the original number of premiums payable
<b>Policy:</b>	the Policy document, the Proposal Form, the Schedule and any other document attached or annexed including the endorsement attached to the Policy issued by Us.
<b>Policy Anniversary:</b>	the date corresponding with the Risk Commencement Date specified in the Schedule in every calendar year.
<b>Policy Year:</b>	a period of one year commencing on the Risk Commencement Date or any Policy Anniversary.
<b>Policy Term:</b>	the term in years between the Risk Commencement Date and the Maturity Date.
<b>Premium Payment Term:</b>	the term in years during which the Premiums are required to be paid.
<b>Premium Redirection:</b>	option to modify the allocation of amount of renewal premium to various segregated funds.
<b>Proposal Form:</b>	the signed, dated application form and any accompanying declarations or statements submitted to Us.
<b>Risk Commencement Date:</b>	the date on which Your rights, benefits and risk cover begin, as shown in Your Policy Schedule.
<b>Revival Period:</b>	the period of two consecutive years from the date of discontinuance of the Policy, during which You are entitled to revive the Policy.
<b>Redemption:</b>	cancellation of the units at the prevailing unit price of the segregated fund, in case of partial withdrawal, switches, surrender, maturity, etc.
<b>Sum Assured:</b>	the amount specified in the Schedule.

<b>Switches:</b>	facility to change the investment pattern by moving from one segregated fund to other segregated fund(s).
<b>Surrender:</b>	complete withdrawal or termination of the Policy.
<b>Top-up Premium:</b>	any additional premium payments made by You in accordance with Clause 2)a).
<b>Top-up Sum Assured:</b>	the sum assured pertaining to Top-up Premium
<b>Unit:</b>	a notional and proportionate part of the unit account created solely for the purpose of determining the benefits payable under the Policy.
<b>We/Our/Us/Company:</b>	Edelweiss Tokio Life Insurance Company Limited.
<b>You/ Your:</b>	the policyholder named in the Schedule.

**Interpretation:** In this Policy document, where appropriate, references to the singular will include references to the plural and references to one gender will include references to the other.

**Grievance Redressal Mechanism:** Grievance Redressal Mechanism has been set up by Us for the resolution of any dispute or grievances/ complaints in respect of the Policy. You are requested to submit Your written complaint at any of the below mentioned touch points:

- Toll free customer care number 1-800-2121-212 between 8 am to 8 pm on Monday to Saturday, except public holidays.
- Email us at [care@edelweisstokio.in](mailto:care@edelweisstokio.in)
- Write to us at Customer Care, Edelweiss Tokio Life Insurance Company Ltd, Edelweiss House, Off CST Road, Kalina, Santacruz (E), Mumbai – 400098

If you are not satisfied with the response provided by any of the above touch points you may write to the Grievance Redressal Officer at [complaints@edelweisstokio.in](mailto:complaints@edelweisstokio.in)

To further escalate the matter you may write to the Chief Grievance Redressal Officer at [cgro@edelweisstokio.in](mailto:cgro@edelweisstokio.in)

If the complaint/grievance has still not been resolved You may any time approach the office of the Insurance Ombudsman established by the Central Government of India. The list of the Ombudsman with their addresses has been given below:

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
<b>AHMEDABAD</b>	Office of the Insurance Ombudsman 2 <sup>nd</sup> floor, Ambica House Nr. C.U.Shah College, Ashram Road, <b>AHMEDABAD - 380 014</b> Tel. :079-27546840 / Fax: 079-27546142 E-mail: ins.omb@rediffmail.com	Gujarat , UT of Dadra & Nagar Haveli, Daman and Diu
<b>BHOPAL</b>	Office of the Insurance Ombudsman Janak Vihar Complex, 2 <sup>nd</sup> floor 6, Malviya Nagar, Opp. Airtel, Near new market, <b>BHOPAL (M.P.) – 462 023</b> Tel.: 0755-2569201/02 & Fax:0755-2769203 E-mail: <a href="mailto:bimalokpalbhopal@airtelmail.in">bimalokpalbhopal@airtelmail.in</a>	Madhya Pradesh & Chhattisgarh
<b>BHUBANESHWAR</b>	Office of the Insurance Ombudsman, 62, Forest Park, <b>BHUBANESHWAR - 751 009</b> Tel.:0674-2596455	Orissa

	Fax - 0674-2596429 E-mail: <a href="mailto:ioobbsr@dataone.in">ioobbsr@dataone.in</a>	
<b>CHANDIGARH</b>	Office of the Insurance Ombudsman S.C.O. No.101 – 103, 2 <sup>nd</sup> floor, Batra Building, Sector 17-D, <b>CHANDIGARH - 160 017</b> Tel.: 0172- 2706468 & Fax: 0172-2708274 E-mail: <a href="mailto:ombchd@yahoo.co.in">ombchd@yahoo.co.in</a>	Punjab , Haryana, Himachal Pradesh, Jammu & Kashmir , UT of Chandigarh
<b>CHENNAI</b>	Office of the Insurance Ombudsman Fatima Akhtar Court , 4 <sup>th</sup> floor, 453 (old 312) Anna Salai, Teynampet, <b>CHENNAI - 600 018</b> Tel. 044-24333668/5284 Fax: 044-24333664 E-mail: <a href="mailto:chennaiinsuranceombudsman@gmail.com">chennaiinsuranceombudsman@gmail.com</a>	Tamil Nadu, UT-Pondicherry Town and Karaikal (which are part of UT of Pondicherry)
<b>ERNAKULAM</b>	Office of the Insurance Ombudsman 2 <sup>nd</sup> Floor, CC 27/2603, Pulinat Building, Opp. Cochin Shipyard, M.G. Road, <b>ERNAKULAM - 682 015</b> Tel: 0484-2358759 & Fax:0484-2359336 E-mail: <a href="mailto:jokochi@asianetindia.com">jokochi@asianetindia.com</a>	Kerala , UT of (a) Lakshadweep , (b) Mahe - a part of UT of Pondicherry
<b>GUWAHATI</b>	Office of the Insurance Ombudsman Jeevan Nivesh, 5 <sup>th</sup> floor Nr. Panbazar Overbridge , S.S. Road <b>GUWAHATI - 781 001 (ASSAM)</b> Tel. : 0361-2132204/5 Fax:0361-2732937 E-mail: <a href="mailto:ombudsmanghy@rediffmail.com">ombudsmanghy@rediffmail.com</a>	Assam , Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
<b>HYDERABAD</b>	Office of the Insurance Ombudsman 6-2-46 , 1 <sup>st</sup> floor, Moin Court Lane, A.C.Guards, Lakdi-Ka-Pool, <b>HYDERABAD - 500 004</b> Tel. 040-65504123 & Fax: 040-23376599 E-mail: <a href="mailto:insombudhyd@gmail.in">insombudhyd@gmail.in</a>	Andhra Pradesh, Karnataka and UT of Yanam - a part of the UT of Pondicherry
<b>KOLKATA</b>	Office of the Insurance Ombudsman 4 <sup>th</sup> Floor, Hindustan Building Annexe 4, C R Avenue, <b>KOLKATA - 700 072</b> Tel.:033-22124346/(40) & Fax: 033-2124341 E-mail : <a href="mailto:iombsbpa@bsnl.in">iombsbpa@bsnl.in</a>	West Bengal , Bihar , Jharkhand and UT of Andaman & Nicobar Islands , Sikkim
<b>LUCKNOW</b>	Office of the Insurance Ombudsman Jeevan Bhawan, Phase 2, 6 <sup>th</sup> floor, Nawal Kishore Rd. Hazratganj, <b>LUCKNOW - 226 001</b> Tel.:0522-2231331 Fax: 0522-2231310 E-mail: <a href="mailto:insombudsman@rediffmail.com">insombudsman@rediffmail.com</a>	Uttar Pradesh and Uttaranchal
<b>MUMBAI</b>	Office of the Insurance Ombudsman, Jeevan Seva Annexe, 3 <sup>rd</sup> floor, S.V.Road, Santacruz(W), <b>MUMBAI - 400 054</b> Tel: 022-26106928 Fax: 022-26106052 E-mail: <a href="mailto:ombudsmanmumbai@gmail.com">ombudsmanmumbai@gmail.com</a>	Maharashtra , Goa
<b>NEW DELHI</b>	Office of the Insurance Ombudsman	Delhi & Rajasthan

	2/2A, Universal Insurance Bldg., Asaf Ali Road <b>NEW DELHI - 110 002</b> Tel. 011-23239633 Fax: 011-23230858 E-mail: <a href="mailto:jobdelraj@rediffmail.com">jobdelraj@rediffmail.com</a>	
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SAMPLE

**TABLE OF CHARGES**

**1) Policy Administration Charges:**

When and how applicable	At what rate	When can it be changed
Policy Administration Charges are levied by cancelling Units at the prevailing Unit Price from the Fund Value, on the first working day of each policy month from the Risk Commencement Date, at the rate of:	For the 1 <sup>st</sup> Policy Year: Rs. 50 per month;  From the commencement of the 2 <sup>nd</sup> Policy Year onwards: applicable Policy Administration Charges shall increase by 5% p.a. for each Policy Year.	Cannot be changed

**2) Fund Management Charges (FMC):**

When and how applicable	At what rate	When can it be changed
FMC are levied for the management of the Funds as a percentage of the value of assets and is charged at the time of calculation of NAV of the Fund, on a daily basis, at the rate of:	<b>Fund</b>	<b>Annual FMC:</b>
	Equity Large Cap Fund	1.35%
	Equity Top 250 Fund	1.35%
	Bond Fund	1.25%
	Money Market Fund	0.75%
	P/E based Fund	1.30%
	Managed Fund	1.35%
	Discontinuance Fund	0.50%
		May be changed with prior IRDA approval.

**3) Discontinuance Charges:**

When and how applicable		When can it be changed
Surrender/Discontinuance charge is levied on complete withdrawal of the Policy as a percentage of the Annualised Premium* or Fund Value (as applicable) on the date of discontinuance at the rates below:		Cannot be changed
<b>At what rate</b>		
	<b>Surrender/Discontinuance Charge</b>	
Policy Year in which Policy is discontinued	Annualised Premium of <= Rs. 25,000	Annualised Premium of > Rs. 25,000
1	Lower of 20% of the (Annualised Premium or Fund Value), subject to maximum of Rs. 3000	Lower of 6% of the (Annualised Premium or Fund Value), subject to maximum of Rs. 6000
2	Lower of 15% of the (Annualised Premium or Fund Value), subject to maximum of Rs. 2000	Lower of 4% of the (Annualised Premium or Fund Value), subject to maximum of Rs. 5000
3	Lower of 10% of the (Annualised Premium or Fund Value), subject to maximum of Rs. 1500	Lower of 3% of the (Annualised Premium or Fund Value), subject to maximum of Rs. 4000
4	Lower of 5% of the (Annualised Premium or Fund Value), subject to maximum of Rs.	Lower of 2% of the (Annualised Premium or Fund Value), subject to maximum of

	1000	Rs. 2000
5	NIL	NIL

\* No discontinuance charges will be imposed on the Top-Up Premiums.

4) **Switching Charges:**

When and how applicable	At what rate		When can it be changed
Switching Charges are levied while switching Units between Funds by deducting from the amount to be switched, at the rate of:	First 4 switches in a Policy Year	FREE	Cannot be changed
	All subsequent switches in that Policy Year	Rs. 100 per switch	

5) **Premium Allocation Charges:**

When and how applicable	At what rate				When can it be changed
Premium Allocation Charges are levied when We are in receipt of Basic Premium and as a %age of the premium from the premium received at the rate of:	Policy Year	Annualized Premium of < Rs.1.5L	Annualized Premium of 1.5L – 9.999L	Annualized Premium of 10L +	Cannot be changed
	1	6%	4%	3%	
	2 – 5	4%	4%	3%	
	6 – 7	2%	2%	2%	
	8 onwards	Nil	Nil	Nil	
Premium Allocation Charges for Top-up Premium = 1% of the Top-up Premium amount.					

6) **Premium Re-direction Charges:**

When and how applicable	At what rate		When can it be changed
Premium Redirection Charges are levied on the change of the Allocation Proportion which will be recovered by way of cancellation of units, at the rate of:	First 2 changes in Allocation Proportion in a Policy Year	FREE	Cannot be changed
	All subsequent changes to the Allocation Proportion in that Policy Year	Rs. 100 per change	

7) **Partial Withdrawal Charges:**

When and how applicable	At what rate		When can it be changed
Partial Withdrawal Charges are levied at the time of partial	Two partial withdrawals in a Policy Year	FREE	Cannot be changed



withdrawal and are recovered by deducting from the withdrawal amount, at the rate of:	All subsequent withdrawals in that Policy Year	Rs. 200 per withdrawal	
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**8) Mortality Charges:**

When and how applicable	When can it be changed
Mortality Charges are levied on the 1 <sup>st</sup> working day of each policy month after the Risk Commencement Date by cancellation of appropriate number of Units from the Fund Value.	Cannot be changed
At what rate	
<p>Monthly Mortality Charges = Sum at Risk * (Annual Mortality rate / 12)</p> <p>Where, the Annual Mortality rate depends on the Insured's Age and Gender as on date of calculation and the Sum at Risk (SAR) as described below. Mortality Charges will attract service tax.</p> <p><u>Sum at risk (SAR):</u></p> <p>The Sum at Risk (SAR) on a given date for calculation of Mortality Charges is calculated as follows:</p> <ul style="list-style-type: none"> <li>• SAR for Insured Age 5 to 59 years = Higher of the {(Total Sum Assured (including top-up sum assured) <i>minus</i> aggregate of all partial withdrawals made in the last 24 calendar months) or (105% of the total Premiums paid (including top-up premium))} <i>minus</i> the Fund Value as on that date.</li> <li>• SAR for Insured Age 60 years and above = Higher of the {(Total Sum Assured (including top-up sum assured) <i>minus</i> all partial withdrawals made from Age 58) or (105% of the total Premiums paid (including top-up premium))} <i>minus</i> the Fund Value as on that date.</li> </ul> <p>In the event the Sum at Risk is negative on the date of calculating Mortality Charges, no Mortality Charge will be deducted on that date. However, in such event, there will be no refund of Mortality Charges.</p>	

**9) Miscellaneous Charges:**

When and how applicable	At what rate	When can it be changed
Miscellaneous Charges are levied for issuance of additional or a duplicate copy of the yearly Fund statement which will be recovered by way of cancellation of units at the rate of:	Rs. 100 per statement	Cannot be changed

**10) Taxes:**

When and how applicable	At what rate	When can it be changed
Service tax and education cess would be levied in accordance with applicable law.	12.36%	Subject to change in accordance with applicable law.

### TABLE OF FUNDS

The description of the Funds available under this Policy for You to invest in and the objectives of each of these Funds are below:

**1. Equity Large Cap Fund:** (SFIN NO: ULIF00118/08/11EQLARGECAP147)

Objective: *to provide high equity exposure targeting higher returns in the long term.*

Assets	Minimum	Maximum	Risk Profile
Equity and equity related instruments	60%	100%	High
Debt and money market instruments	Nil	40%	

**2. Equity Top 250 Fund:** (SFIN NO: ULIF0027/07/11EQTOP250147)

Objective: *to provide equity exposure targeting higher returns (through long term capital gains).*

Assets	Minimum	Maximum	Risk Profile
Equity and equity related instruments	60%	100%	High
Debt and money market instruments	Nil	40%	

**3. Bond Fund:** (SFIN NO: ULIF00317/08/11BONDFUND147)

Objective: *to provide a relatively safe and less volatile investment option mainly through debt instruments and accumulation of income through investment in fixed income securities.*

Assets	Minimum	Maximum	Risk Profile
Equity and equity related instruments	Nil	Nil	Low to medium
Debt and Money market instruments	100%	100%	

**4. Money Market Fund:** (SFIN NO: ULIF00425/08/11MONEYMARKET147)

Objective: *to provide an option to deploy the funds in liquid and safe instruments so as to avoid market risk on a temporary basis.*

Assets	Minimum	Maximum	Risk Profile
Equity and equity related instruments	Nil	Nil	Low
Debt and Money market instruments	100%	100%	

**5. Price Earning (PE) based Fund:** (SFIN NO: ULIF00526/08/11PEBASED147)

Objective: *to provide a platform to make asset allocation between Equity and Debt / Money market instruments based on Nifty index P/E ratio.*

Assets	Minimum	Maximum	Risk Profile
Equity and equity related instruments	Nil	100%	Medium to High
Debt and Money market instruments	Nil	100%	

**Strategy used for this fund is as follows:**

<b>Nifty Index P/E</b>	<b>Equity and Equity related instruments</b>	<b>Debt and Money Market Instruments</b>
For Low P/E	High Exposure	Low Exposure
For High P/E	Low Exposure	High Exposure

**6. Managed Fund:** (SFIN NO: ULIF00618/08/11MANAGED147)

Objective: This fund uses the expertise of the Company's fund manager to decide on the asset allocation between Equity and Debt / Money market instruments along with stock selection.

<b>Assets</b>	<b>Minimum</b>	<b>Maximum</b>	<b>Risk Profile</b>
Equity and equity related instruments	Nil	40%	Medium
Debt and Money market instruments	60%	100%	

We may, with the prior approval of the IRDA, add new Funds or close or amend existing Funds. If We are closing or amending a Fund then We will send You prior notice of the closure/amendment.

**7. Discontinuance Fund:** (SFIN NO: ULIF00701/01/12DISCONT147)

<b>Assets</b>	<b>Minimum</b>	<b>Maximum</b>	<b>Risk Profile</b>
Money Market instruments	Nil	40%	Low
Government Securities	60%	100%	